

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
MUMBAI BENCH, MUMBAI.

REVIEW PETITION NO.21/99  
IN  
ORIGINAL APPLICATION NO.352/97.

1. R.M.Papani
2. R.P.Inamdar
3. P.P.Hande
4. D.S.Kulkarni
5. S.C.Khamkar
6. Smt.M.A.Nisal
7. Smt.N.S.Chadha
8. A.F.Sabnis
9. V.P.Kavi
10. S.S.Sangade
11. S.I.Inamdar
12. S.D.Dudhane
13. S.S.Fand
14. Smt.P.P.Utgikar
15. S.R.Malvadkar
16. S.A.Mate

...Review Petitioners  
(All the above Review Petitioners are presently working as Laboratory Assistant Gr.II in the C.W.P.R.S., Kadakvasla, Pune. (Original Applicants)

Vs.

1. Union of India,  
through the Secretary,  
Ministry of Water Resources,  
Shram Shakti Bhavan,  
Rafi Marg,  
New Delhi - 110 001.
2. The Director,  
C.W.P.R.S.,  
Kadakvasla (R.S.),  
Pune - 411 024.

...Respondents.  
Original Respondents.

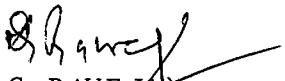
ORDER ON REVIEW PETITION BY CIRCULATION.

Dt.24.06.99.

This Review Petition is filed seeking a review of the opinion of the Full Bench dt. 25.3.1999 in O.A. No.352/97. We have perused the contents of the Review Petition and the opinion of the Full Bench

2. In our view, no grounds are made out in the Review Petition to review the Full Bench opinion given in the order dt. 2.3.1999. Most of the grounds taken in the Review Petition are in the nature of an appeal against the opinion of the Full Bench. It is not a case of review within the meaning of Order 47 Rule 1 C.P.C. There is no apparent error on record. There is no question of discovery of any new evidence. There is no other sufficient grounds within the meaning of Order 47 Rule 1 C.P.C. If the parties are aggrieved by the Full Bench opinion, the remedy is elsewhere, but certainly not by filing a Review Petition before the same bench. We do not find any merit in the Review Petition.

3. In the result, the Review Petition is hereby rejected.

  
(D.S. BAWEJA)

MEMBER (A)

  
(R.G. VAIDYANATHA)

VICE-CHAIRMAN

  
(K.M. AGARWAL)

CHAIRMAN

B.